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the Lok Sabha or the presence of the names in the Hindi lists but omission in the English lists:

- (b) what is the total number of voters whose names are alleged to have been struck off from the electoral rolls according to such complaints; and
- (c) what is Government's reaction to the complaints received in this connection and what action Government propose to take in this regard?

विधि, त्याय श्रीर कम्पनी कार्य मंत्री (श्री शिव शंकर) : (क) हाल ही में सम्पन्न हुए लोक समा के निर्वाचनों के लिए निर्वाचक नामावलियों में से मतदाताओं के नामों के लेग के संबंध में निर्वाचन आयोग को लगभग 950 लिखित जिल्हायतें शास्त हुई हैं। इस संबंध में कोई विनिर्विष्ट जिकायतें आयोग को प्राप्त नहीं हुई हैं कि निर्वाचक नामावलियों की हिन्दी सुचों में तो नाम मोजूद हैं किन्तु निर्वाचक नामावलियों की हिन्दी सुचों में तो नाम मोजूद हैं किन्तु निर्वाचक नामावलियों की हिन्दी हुई हैं

- (ख) बायोग में प्राप्त अधिकांण णिकायतों में उन व्यक्तियों की संख्या के संबंध में जानकारी नहीं दी गई है जिनके नामों का निर्वाचक नामावित्यों से लोप कर दिया गया है। ब्रतः इन शिकायतों के आधार पर उन मतदाताबों की संख्या सुनिश्चित करना संभूव नहीं है जिनके नाम निर्वाचक नामावित्यों में से निकाल दिए गए हैं।
- (ग) निर्वाचन धायोग थन्य वातों के साथ साथ भविष्य में निर्वाचक नामा-बिलयों में से नामों के इस प्रकार लोग को रोकने के उपायों गर विचार करने और निर्वाचक नामाविष्यों को तैयार करने और उन्हें अद्यतन रखने के बेहतर तरीके निकालने के लिए 1 फरवरी, 1980 को मुख्य निर्वाचन खफ़सरों का एक सम्मेलन बुला रहा है ।

ttTHE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) About 950 written complaints were received by the Election Commission regarding omission of names of voters from the electoral rolls for the recently concluded elections to the Lok Sabha. No specific complaints regarding the presence of the names in the Hindi lists of electoral rolls but of their absence in the English lists of the rolls, were received by the Commission.

- (b) Most of the complaints received in the Commission do not give information regarding the number of persons whose names have been omitted from the electoral rolls. It is, therefore, not possible to ascertain on the basis of these complaints the number of voters whose names have been struck off from the electoral rolls.
- (c) The Election Commission is convening a conference of the Chief Electoral Officers on the 1st February, 1980 *inter alia*, to discuss ways and means of checking such omission of names from the electoral rolls in fu-
- i ture and devising better methods of preparation and maintenance of electoral rolls up-to-date.]

## Inadequate supply of coal to Gujarat

- \*10. PROF. RAMLAL PARIKH: ! Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:
  - (a) whether it is a fact that inade quate supply of coal continues to obs truct electric power-generation in Gujarat and if so, to what extent it had affected production of electricity in Gujarat during the last six months;
  - (b) what are the reasons for the short supply of coal to Gujarat;
  - (c) what was the quantity of coal supplied during the last six months against the demand of the State Government; and
  - f[ ] English translation.

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- (d) what measures the Central Government propose to take to fulfil their required demand of coal?
- THE MINISTER OF ENERGY. IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) and (b) Reports have been received from the Gujarat State Electricity Board about the inadequate supply of coal to Thermal Stations. Larger supplies would have been possible if additional transport capacity had been provided since adequate stockg were available at the pitheads. It has been reported that on occasions Gujaiat State Electricity Board have restricted generation in view of low level of stocks at the power stations.
- (c) Against a requirement of 2:7 lakh tonnes per month the coal supply to the Gujarat State Electricity Board during the last six months is as under;

	(tonnes in lakh)
July	1.94
August	2.01
September	1.72
October	1.91
November	2.51
December	2.62

(d) Production in Western Coalfields Ltd. which supply coal to Gujarat has been stepped up. Constant liaison is maintained with the Railways to maximise the movement of coal to Gujarat.

## Sale of Silver by the Hindustan Zinc Limited, Visakhapatnam

•11. SHRIMATI SUSHILA SHANKAR ADIVAREKAR:

## SHRIMATI PRATIBHA SINGH:

Will the Minister of STEEL AND MINES be pleased to state:

- fa) whether it is a fact that the Hindustan Zinc Limited, Visakhapatnam has huge quantity of silver in stock;
- (b) if so, what are the details thereof and what is the sale price fixed for the same;

- (c) what are the norms and conditions laid down by the Hindustan Zinc Limited for marketing/distributing silver;
- (d) what are the names of the parties to whom silver has been supplied during the last six months: and
- (e) what is the quantity of silver supplied to each buyer and the price at which the same was supplied?

THE MINISTER OF COMMERCE, STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE) (a) to (e) A statement is laid on the Table of the House.

## Statement

- (a) No, Sir. Production of refined silver at Visakhapatnam Lead Plant has not yet started.
  - (b) Does not arise.
- (c) Export of silver produced at Tundoo Lead Plant (Bihar) of Hindustan Zinc Limited was being canalised through the State Trading Corporation of India Ltd. since March, 1977. Export of silver has been banned from February, 1979. In order to clear the stockg of silver, the Company has decided to sell silver directly to the actual industrial consumers within the country, Silver delivered during a calendar month by Hindustan Zinc Limited is priced on the arithmetic average of the Bombay Bullion Market daily opening and closing prices of .999 fineness silver for all the working days of that calendar month as published in "The Times of India", Bombay, subject to deductions allowed by the Company in the price in favour of purchasers on account of variance in the purity of silver produced by Hindustan Zinc Limited. 30 days interest-free credit from the date of delivery is allowed to custome<sub>rs</sub> buying 500 Kgs. ( + 10%) or more of silver during any calendar month. Excise duty and other taxes, a<sub>s</sub> applicable, are payable by the purchaser.
- (d) and (e) Names of the Industrial consumers to whom silver was sold during the last six months, quantity